

this amount is Rs. 25 crores. To that extent, it has gone down. But we have taken steps, as we have said in reply to part (b) of the question, and we have liberalised credits given by the smaller banks which cater to the needs of the farmers and also liberalised the advances against foodgrains. We have taken steps to see that primary land mortgage bank and other co-operative bank credit should be extended so that this gap is filled and more advances given.

WRITTEN ANSWERS TO QUESTIONS

Squatters' Colonies in West Bengal

*373. **Shrimati Renu Chakravartty:** Will the Minister of Works Housing and Rehabilitation be pleased to state:

(a) whether the land and development of "squatters' colonies" which were agreed for regularisation in West Bengal has not been handed over to the refugees;

(b) whether in several colonies land owners have now got decrees from courts of law and are enforcing eviction;

(c) the action Government propose to take to expedite rehabilitation of these refugees and protect them from eviction; and

(d) the total extent of the rehabilitation problem in these "squatters' colonies"?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) As and when the Squatters' colonies are regularised, 'Arpan Patras' are given to the eligible displaced families in recognition of their claims for settlement in the colony. Conveyance of right and title to such allottees will be arranged by the Government of West Bengal on their fulfilling the required terms and conditions.

(b) and (c). The Government of West Bengal have reported that some

land owners have got decrees from the Competent authority but there has not been any case of eviction to the knowledge of the State Government from any land covered by regularisable squatters' colonies.

(d) The residuary problem involves:—

- (i) completion of regularisation of 29 colonies in full and 18 in part, and
- (ii) completion of development schemes concerning which work is in progress in 35 squatters' colonies.

Arrangements for Compulsory Deposit Scheme

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|-----------------------|--------------------------|
| *375. { | Shri Imbichibava: |
| | Shri P. C. Borooah: |
| | Shri P. R. Chakraverti: |
| | Shri Hem Raj: |
| | Shri S. M. Banerjee: |
| | Shri Bhagwat Jha Azad: |
| | Shri Warlor: |
| | Shri Vasudevan Nair: |
| | Shri P. Venkatasubbaiah: |
| | Dr. L. M. Sinha: |
| Shri Onkar Lal Berwa: | |
| Shri Swell: | |

Will the Minister of Finance be pleased to state:

(a) the administrative arrangements made to enforce the Compulsory Deposit Scheme;

(b) whether any new posts have been created in this connection;

(c) if so, the number of posts created; and

(d) the total expenditure to be incurred in this respect during 1963-64?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): (a) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-1596/63.]